

DIVISION BENCH

ITEM NO.3

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.02/HC/1994

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S BAJAJ HINDUSTAN LTD. (PALIA KALAN) V/S SUMAC INTERNATIONAL LTD.
UNDER SECTION	433 R/W 434 & 439(B) OF COMPANIES ACT, 1956

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Rahul Chaudhary, Adv.

: *For the Petitioner*

ORDER

Ld. Counsel representing the Petitioner Company is present through VC.

- 1.** The present matter has been transferred to this Tribunal in terms of an order dated 25.04.2024 passed by the Hon'ble High Court. As observed in para no.22 of the said order, which reads as under :-

22. The present Company Petition no.2 of 1994 shall stand transferred to the appropriate Bench of the National Company Law Tribunal as per its jurisdiction.

- 2.** Ld. Counsel, Sh. Rahul Chaudhary appears for the Petitioner Company and seeks two weeks time to reconstruct the record as well as to file his vakalatnama.
- 3.** Let the notice be issued to the Respondent by the Registry of this Tribunal, returnable within a period of two weeks.
- 4.** The matter is adjourned for further hearing on 8th August, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

10th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*